

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Petn.(SH) No. 42 of 2013**

**24.06.13**

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Seen the application praying for impleading the complainant as respondent No. 2.

Prayer is allowed.

Issue notice to the newly impleaded respondent No. 2.

Notice is made returnable within 3(three) weeks.

Since Mrs. NG Shylla, the learned state counsel for respondent No. 1 is present and accepted notice, no further notice is called for.

However, the petitioner's counsel to furnish a copy of the petition with annexures to the learned state counsel during the course of the day.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 40 of 2013 in**  
**CrI. Petn.(SH) No. 42 of 2013**

**24.06.13**

In the light of the order passed in the Main Case No. CrI. Petn. (SH) No. 42 of 2013, this Misc. Case stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 37 of 2013 in**  
**CrI. Petn.(SH) No. 42 of 2013**

**24.06.13**

Heard Mr. P Nongbri, the learned counsel for the applicant.

Call for CD.

Court Master is directed to keep a copy of this order in the Main Case No. CrI. Petn.(SH) No. 42 of 2013.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Petn.(SH) No. 43 of 2013**

**24.06.13**

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Seen the application praying for impleading the complainant as respondents No. 2 & 3.

Prayer is allowed.

Issue notice to the newly impleaded respondent No. 2.

Notice is made returnable within 3(three) weeks.

Since Mrs. NG Shylla, the learned state counsel for respondent No. 1 is present and accepted notice, no further notice is called for.

However, the petitioner's counsel to furnish a copy of the petition with annexures to the learned state counsel during the course of the day.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 41 of 2013 in**  
**CrI. Petn.(SH) No. 43 of 2013**

**24.06.13**

In the light of the order passed in the Main Case No. CrI. Petn. (SH) No. 43 of 2013, this Misc. Case stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 38 of 2013 in**  
**CrI. Petn.(SH) No. 43 of 2013**

**24.06.13**

Heard Mr. P Nongbri, the learned counsel for the applicant.

Call for CD.

Court Master is directed to keep a copy of this order in the Main Case No. CrI. Petn.(SH) No. 43 of 2013.

List this matter on 15.07.13

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn.(SH) No. 44 of 2013**

**24.06.13**

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Seen the application praying for impleading the complainant as respondent No. 2.

Prayer is allowed.

Issue notice to the newly impleaded respondent No. 2.

Notice is made returnable within 3(three) weeks.

Since Mrs. NG Shylla, the learned state counsel for respondent No. 1 is present and accepted notice, no further notice is called for.

However, the petitioner's counsel to furnish a copy of the petition with annexures to the learned state counsel during the course of the day.

List this matter on 15.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 42 of 2013 in**  
**CrI. Petn.(SH) No. 44 of 2013**

**24.06.13**

In the light of the order passed in the Main Case No. CrI. Petn. (SH) No. 44 of 2013, this Misc. Case stands disposed of.

JUDGE

V. Lyndem.



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 39 of 2013 in**  
**CrI. Petn.(SH) No. 44 of 2013**

**24.06.13**

Heard Mr. P Nongbri, the learned counsel for the applicant.

Call for CD.

Court Master is directed to keep a copy of this order in the Main Case No. CrI. Petn.(SH) No. 44 of 2013.

List this matter on 15.07.13

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 78 of 2013**

**24.06.13**

Heard Mr. K CH Gautam, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

Mrs. NG Shylla, the learned Addl. PP is present.

List this matter on 8.07.13 for CD and Hearing.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA(SH) No. 79 of 2013**

**24.06.13**

Heard Mr. K CH Gautam, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

Mrs. NG Shylla, the learned Addl. PP is present.

List this matter on 8.07.13 for CD and Hearing.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
BA(SH) No. 80 of 2013**

**24.06.13**

Heard Mr. S Dey, the learned counsel for the petitioner.  
Bail application will be considered after perusal of CD.  
Call for CD.

Mrs. NG Shylla, the learned Addl. PP is present.  
List this matter on 2.07.13 for CD and Hearing.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB(SH) No. 67 of 2013**

**24.06.13**

Heard Mr. AH Hazarika, the learned counsel for the petitioner as well as Mrs. NG Shylla, the learned Addl. PP.

The matter was fixed for CD and Hearing.

The learned Addl. PP informed that the IO is on leave, so the matter may be fixed on 29.06.13.

Prayer is allowed.

List this matter accordingly as prayed for.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB (SH) No. 70 of 2013**  
**AB (SH) No. 71 of 2013**  
**AB (SH) No. 72 of 2013**  
**AB (SH) No. 73 of 2013**  
**AB (SH) No. 74 of 2013**  
**AB (SH) No. 75 of 2013**

**24.06.13**

Heard Mr. P Nongbri, the learned counsel for the petitioner.

Since AB (SH) No. 70 of 2013, AB (SH) No. 71 of 2013, AB (SH) No. 72 of 2013, AB (SH) No. 73 of 2013, AB (SH) No. 74 of 2013 and AB (SH) No. 75 of 2013 arose from the same FIR dated 4.06.13 in connection with Laban P.S. Case No. 54 (6) of 2013 u/s 447/341/436/352 IPC, so the matter has been taken up for disposal by this common order.

The learned counsel for the petitioner submits that, the accused persons are not involved in this case and a false FIR has been lodged by the complainant on 4.06.13. As a result, the petitioners/accused are in the apprehension that they may be arrested at any point of time without any fault of their own, so pre-arrest bail may be granted.

CD was called for.

Accordingly, CD was produced by the learned Addl. PP and submits that there is nothing much in the CD, so the Court may pass necessary order.

The IO, Mr. J Sunar, is present in the Court and submits that, if pre-arrest bail is granted he has no objection provided that the petitioners/accused shall cooperate with him for the purpose of investigation.

I have perused the CD.

From the contents of the CD, it is apparent that, if pre-arrest bails are granted, investigation will not be hampered.

Accordingly, the petitioners/accused are allowed to go on pre-arrest bail with a sum of Rs. 50,000/- each with one surety each of the like amount on the following conditions.

- i) The petitioners/accused shall appear before the IO continuously for 1(one) week w.e.f. 25.06.13, thereafter as and when necessary for the purpose of investigation.

ii) The petitioners/accused shall cooperate with the IO and shall not tamper with any evidence.

iii) The petitioners/accused shall be bound to face trial as and when necessary.

Court Master is directed to return the CD to the learned Addl. PP along with a copy of this order.

With these observations and directions, the matter stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**BA (SH) No. 76 of 2013**

**24.06.13**

Heard Mr. AS Siddiqui, the learned counsel for the petitioner as well as Mrs. NG Shylla, the learned Addl. PP who informed that the IO is on leave.

Since the accused is in custody, call the IO from his leave and he is directed appear before the Court on 26.06.13.

List this matter on 26.06.13.

JUDGE

V. Lyndem.



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 339 of 2008**

**24.06.13**

Heard Mr. S. Thapa, the learned counsel for the petitioner who prayed that the matter may be fixed on 27.06.13 to which Ms. SG Momin, the learned counsel for private respondent has no objection.

Ms. Quinnie Jyrwa, the learned counsel informed that Mr S Dey, the learned counsel for District Council is busy in the other Court Room.

List this matter on 27.06.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 72 of 2010**

**24.06.13**

Heard Mr. BK Das, the learned counsel for the petitioner as well as Mr. R Debnath, the learned CGC who sought for 2(two) weeks' time so as to enable him to go through the service report to which the learned counsel for the petitioner has no objection.

However, for the ends of justice, 2(two) weeks' time is granted with a direction that no further time will be considered.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 83 of 2010**

**24.06.13**

Heard Mr. SK Roy, the learned counsel who informed that Mr SC Shyam, the learned CGC is on leave, so the matter may be fixed after 2(two) weeks.

Prayer is allowed.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No.131 of 2010**

**24.06.13**

Heard Mr. BK Deb Roy, the learned counsel for the petitioner who prayed for 3(three) weeks' time.

Mr. ND Chullai, the learned state counsel is not present. However, Mrs. NG Shylla, the learned Addl. PP is present.

Since the case is of 2010, I am of the opinion that the matter needs to be disposed of, so 2(two) weeks' time is granted with a direction to the parties not to ask for further adjournment.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No.235 of 2010**

**24.06.13**

Heard Mr. BK Deb Roy, the learned counsel for the petitioner who informed that Mr. M Dev is not well, so the matter may be fixed after 2(two) weeks.

Mrs. NG Shylla, the learned Addl. PP and Mr. R Debnath, the learned counsel for respondent No. 4 are present.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No.249 of 2010**

**24.06.13**

Heard Mr. MZ Ahmed, the learned senior counsel for the petitioner as well as Mr. H. Kharmih, the learned state counsel for respondent.

The learned state counsel for the respondent sought time on the ground that due to oversight he could not prepare the case, so the matter may be adjourned to which the learned counsel for the petitioner has no objection.

As suggested by the learned counsel for the parties, list this matter on 10.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 374 of 2010**

**24.06.13**

Heard the learned counsel for the parties.

Both the learned counsel suggested that the matter may  
be fixed after 1(one) week.

List this matter on 1.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 439 of 2010**

**24.06.13**

Heard Mr. R Kar, the learned counsel for the petitioner.

Mr. MF Qureshi, the learned counsel for the respondent  
is not present.

List this matter on 1.07.13.

JUDGE

V. Lyndem.



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 21 of 2011**

**24.06.13**

Heard Mr. N Khan, the learned counsel for the petitioner.

Also heard Mr. R Debnath, the learned counsel appearing for respondents No. 1 & 2 as well as Mr. SP Mahanta, the learned counsel for respondent No. 3.

The learned counsel for respondents No. 1 & 2 sought 3(three) weeks' time for instruction.

Since this case is of 2011, 2(two) weeks' time is allowed.

List this matter on 8.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 41 of 2011**

**24.06.13**

Heard Mr. MZ Ahmed, the learned senior counsel for the petitioner who submits that the matter may be fixed on 10.07.13 as he is yet to receive some instructions from his client to which the learned counsel for respondent has no objection.

None appears for on behalf of the state.

List this matter on 10.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 90 of 2011**

**24.06.13**

Heard Mr. J Shylla, the learned counsel for the petitioner.

Mr. VGK Kynta, the learned counsel for the respondent is not present.

List this matter on 1.07.13.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 144 of 2011**

**24.06.13**

Heard Mr. BK Deb Roy, the learned counsel for the petitioner as well as Mr. S Sen Gupta, the learned state counsel who prayed that the matter may be fixed next week.

Prayer is allowed.

List this matter on 1.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 160 of 2011**

**24.06.13**

List this matter on 1.07.13 as suggested by Mr. K Garod, the learned counsel for the petitioner to which Mr. S Sen Gupta, the learned state counsel has no objection.

List it accordingly.

JUDGE

V. Lyndem.

**BEFORE  
HON'BLE MR. JUSTICE S.R. SEN  
WP(C)(SH) No. 263 of 2011**

**24.06.13**

List this matter on 8.07.13 as prayed by Mr. H Kharmih, the learned counsel for the petitioner.

JUDGE

V. Lyndem.

